

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 211 of 2021(SZ)**

P. Palaniappan,  
S/o. Ponnusamy,  
Meenangadu, Masinaickenpatti PO,  
Salem District – 636 103.

...Applicant

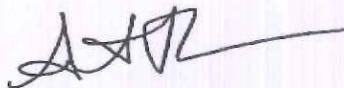
Vs

The Ministry of Environment, Forest and Climate Change,  
Rep. by its Under Secretary,  
3<sup>rd</sup> Floor, Prithvi-Block,  
Indira Paryavaran Bhavan,  
Jorbagh Road,  
New Delhi – 110 003.

...Respondents

**INDEX**

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE 4 <sup>TH</sup> & 9 <sup>TH</sup> RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD .	1 - 4
2.	Annexure	5 -12



**Filed by  
Thiru. Sai Sathya Jith  
Advocate, Chennai.**

1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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3<sup>rd</sup> Floor, Prithvi-Block,  
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...Respondents

**REPORT FILED ON BEHALF OF THE 4<sup>TH</sup> & 9<sup>TH</sup> RESPONDENTS  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Sarasavani, D/o. J. Raghavan, Hindu, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, and I am filing this Report on behalf of the 4<sup>th</sup> & 9<sup>th</sup> Respondents, TNPCB and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 09.03.2023 directed inter alia as follows:

*Para 7: The Tamil Nadu Pollution Control Board is also directed to file its action taken report based on their inspection".*

3. It is respectfully submitted that in pursuance to the above said Hon'ble NGT order, the action taken report in respect of crusher units is submitted as follows:

*20/3/23*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**I. M/s. Shree Parasakthi Crusher Pvt. Ltd.**

The unit has generally complied with the conditions imposed in its Consent to Operate - Renewal order vide Proceeding dated 19.05.2020. The Copy of Compliance report is enclosed as Annexure I.

However, the unit has been instructed vide this office letter dated 21.03.2023 with the following instructions for further control of fugitive emission:

- i. The unit shall provide water spraying arrangement to arrest fugitive emission due to the movement of trucks.
- ii. The unit shall increase the green belt cover area around their unit premises.
- iii. The unit shall provide chute to control fugitive emission from material dropping through the conveyor belt.

**II. M/s. Sri Annamar Blue Metals**

The unit has generally complied with the conditions imposed in its Consent to Operate Direct order vide Procs. Dated 07.03.2020. The Copy of Compliance report is enclosed as Annexure II.

However, the unit has been instructed vide letter dated 21.03.2023 with the following instructions for further control of fugitive emission:

- i. The unit shall provide water spraying arrangement on the road surface to arrest fugitive emission due to the movement of trucks
- ii. The unit shall provide chute to control fugitive emission from material dropping through the conveyor belt.

**III. M/s. Sri Vijayalakshmi Blue Metals**

The unit has generally complied with the conditions imposed in its Consent to Operate - Renewal order vide Procs. dated 27.03.2018. The Copy of Compliance report is enclosed as Annexure III.

However, the unit has been instructed vide letter dated 21.03.2023 with the following instructions for further control of fugitive emission

*Alar*  
30/3/23

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.78, MOUNT SALAI, CHENNAI-600 032.

- i. The unit shall provide chute to control fugitive emission from material dropping through the conveyor belt.

#### **IV. M/s. Giri Sahajanya Projects**

The unit has generally complied with the conditions imposed in its Consent to Operate Direct order vide Proceeding dated 14.05.2022. The Copy of Compliance report is enclosed as Annexure IV.

The unit was under closure while conducting AAQ survey, however the unit has obtained suspension of closure direction vide Board's Proceeding dated 13.12.2022.

#### **Action Taken with respect to Quarries:**

4. It is respectfully submitted that the Joint Committee has given individual reports on the status of quarries, the extent of environmental damage and the assessment of Environmental Compensation. Further, instruction letters issued by the DEE, TNPCB, Salem have been issued to the following units:

##### **1. M/s. K Neela Rough Stone Quarry**

The unit has been instructed vide letter dated 21.03.2023 to provide water spraying arrangement on the road surface to arrest fugitive emission due to the movement of trucks

##### **2. M/s. D Lavanya Rough Stone Quarry**

The unit is not in operation as it is yet to execute the mining agreement, hence no action has been taken.

##### **3. M/s. Lavanya Rough stone and Gravel Quarry**

The unit has been instructed vide letter dated 21.03.2023 to improve green belt cover around it premises

##### **4. M/s. B Gokulnath Rough Stone Quarry**

The unit has been instructed vide letter dated 21.03.2023 to provide water spraying arrangement on the road surface to arrest fugitive emission due to the movement of trucks

*Man* 30/3/23  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.

5. It is respectfully submitted that the above-mentioned units have not been levied with Environmental Compensation. All the crusher units mentioned above are operating in compliance to the Consent conditions imposed. It is submitted that the instructions have been given for control of fugitive emission.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*dlan*  
30/3/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, D/o. J. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*dlan*  
30/3/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**Annexure I – SHRE PARASAKTHI CRUSHER PRIVATE LIMITED****Compliance report to RCO PROCEEDINGS****NO.F.0477SLM/OS/DEE/TNPCB/SLM/W&A/2020 DATED: 19/05/2020****Under Air Act**

1.	The unit shall operate and maintain the Air Pollution Control measures efficiently & continuously so as to satisfy the Ambient Air Quality as well as emission standards prescribed by the Board.	Complied. AAQ monitoring conducted and ROA reveals the AAQ was within the limits
2.	The unit shall operate and maintain the water sprinkling arrangements so as to mitigate the fly dust emission.	The unit has provided APC measures for meeting the AAQ standards. However, the unit has been instructed to provide water spraying arrangement to arrest fugitive emission due to the movement of trucks and to provide chute to control fugitive emission from material dropping through the conveyor belt
3.	The unit shall continue to develop green belt at the rate of 400trees/Hectare.	The unit has been instructed to increase the green belt around its site premises
4.	The unit shall maintain good housekeeping.	House keeping was found to be satisfactory
5.	The unit shall ensure that the product quantity is within consented capacity.	Complied. The unit has stated that the product quantity is within consented capacity
6.	The unit shall ensure that the operation of the unit shall not give rise to any complaint from the nearby public.	The unit has assured to comply
7.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law	The unit has assured to comply
8.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.

**Under Water Act**

1.	The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangements.	Complied
2.	The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.	Complied. No trade effluent generated
3.	The unit shall dispose the solid waste such as stone powder then and there without accumulation in the premises.	Complied
4.	The unit shall continue to develop green belt around the periphery of the unit premises.	The unit has been instructed to increase the green belt around its site premises
5.	The unit shall provide and maintain rain water harvesting facilities to increase the recharge of ground water.	The unit has assured to comply
6.	The unit shall maintain good housekeeping.	House keeping was found to be

6

		satisfactory
7.	The unit shall ensure that the product quantity is within consented capacity.	Complied. The unit has stated that the product quantity is within consented capacity
8.	The unit shall ensure that the operation of the unit shall not give rise to any complaint from the nearby public.	The unit has assured to comply
9.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.

**Annexure II – SRI ANNAMAR BLUE METALS****Compliance report to CTO Direct PROCEEDINGS****NO.F.1750SLM/OS/DEE/TNPCB/SLM/W&A/2020 DATED: 07/03/2020****Under Air act**

1.	The unit shall operate and maintain the Air Pollution Control measures efficiently & continuously so as to satisfy the Ambient Air Quality as well as emission standards prescribed by the Board.	Complied. AAQ monitoring conducted and ROA reveals the AAQ was within the limits
2.	The unit shall operate and maintain the water sprinkling arrangements so as to mitigate the fly dust emission.	The unit has provided APC measures for meeting the AAQ standards. However, the unit has been instructed vide this office letter dated 21.03.2023 with the following instructions for further control of fugitive emission 1. The unit shall provide water spraying arrangement on the road surface to arrest fugitive emission due to the movement of trucks 2. The unit shall provide chute to control fugitive emission from material dropping through the conveyor belt
3.	The unit shall continue to develop green belt at the rate of 400trees/Hectare.	Complied. Green belt is being developed around the site.
4.	The unit shall maintain good housekeeping.	House keeping was found to be satisfactory
5.	The unit shall ensure that the product quantity is within consented capacity.	Complied. The unit has stated that the product quantity is within consented capacity
6.	The unit shall ensure that the operation of the unit shall not give rise to any complaint from the nearby public.	The unit has assured to comply
7.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.

**Under Water Act**

1.	The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangements.	Complied
2.	The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.	Complied. No trade effluent generated
3.	The unit shall dispose the solid waste such as stone powder then and there without accumulation in the premises.	Complied
4.	The unit shall continue to develop green belt around the periphery of the unit premises.	Green belt is being developed around the site
5.	The unit shall provide and maintain rain water harvesting facilities to increase the recharge of ground water.	The unit has assured to comply
6.	The unit shall maintain good housekeeping.	House keeping was found to be satisfactory
7.	The unit shall ensure that the product quantity is within consented capacity.	Complied. The unit has stated that the product

		quantity is within consented capacity
8.	The unit shall ensure that the operation of the unit shall not give rise to any complaint from the nearby public.	The unit has assured to comply
9.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.

**Annexure III –SRI VIJAYALAKSHMI BLUE METALS****Compliance Report to RCO PROCEEDINGS****NO.F.0525SLM/OS/DEE/TNPCB/SLM/W&A/2018 DATED: 27/03/2018****Under Air act**

1.	The unit shall operate and maintain the APC measures such as GI sheet closed shed and water sprinkler arrangements provided for all the sources of emission so as to achieve the Ambient Air Quality/emission standards prescribed by the Board.	Complied. AAQ monitoring conducted and ROA reveals the AAQ was within the limits
2.	The unit shall adhere to the dust control system prescribed in the B.P.NO.4 Dated 02.07.2004.	The unit has provided dust control system and has assured to maintain the same. Further, the unit has been instructed to provide chute to control fugitive emission from material dropping through the conveyor belt.
3.	The unit shall ensure that the operation of the plant shall not give raise to any complaint from the public.	The unit has assured to comply
4.	The unit shall continue to develop adequate width of green belt within the premises.	The unit has assured to comply
5.	The unit shall ensure that the product manufactured and effluent generated is within consented quantity.	Complied. The unit has stated that the product manufactured is within consented quantity.
6.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law	The unit has assured to comply

**Under Water Act**

1.	The unit shall ensure that no trade effluent is generated at any stage of the manufacturing process.	Complied. No trade effluent was found to be generated.
2.	The unit shall dispose the sewage through septic tank and soak pit arrangement.	Complied
3.	The unit shall dispose the Blue metal powder then and there without accumulating the same within the premises.	Complied
4.	The unit shall ensure that the operation of the plant shall not give raise to any complaint from the public.	The unit has assured to comply
5.	The unit shall maintain rain water harvesting to recharge the ground water.	The unit has assured to comply
6.	The unit shall ensure that the product manufactured and effluent generated is within consented quantity.	Complied. The unit has stated that the product manufactured and effluent generated is within consented quantity.
7.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.	The unit has assured to comply

**Annexure IV – M/S. GIRI SAHAJANYA PROJECTS**

**Compliance report to the CTO direct Proc. No.: F.1142SLM/OS/DEE/TNPCB/SLM/W&A/2022  
dated. 14.05.2022**

**Under Air act**

S. No.	Conditions	Compliance
1.	The unit shall commence the operation only after obtaining revocation order from the Board	The unit has commenced its operation after obtaining revocation from the Board vide Procs. Dated 13.12.2022
2.	The unit shall operate and maintain the Air Pollution Control Measures effectively and continuously so as to bring the quality of the emissions to satisfy the NAAQ / Emission standards prescribed by TNPC Board.	The unit has assured to comply
3.	The unit shall comply with the AAQ/Stack monitoring/ANL Standards prescribed by the Board.	The unit has assured to comply
4.	The unit shall operate and maintain the water sprinkler arrangements to suppress the dust emission arising from the unit as proposed.	Complied. The water sprinkler arrangements are being operated and maintained properly
5.	The unit shall meet AAQ standards at all times. The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mg/Nm <sup>3</sup> .	The unit has assured to comply
6.	The unit shall not store raw materials & products more than one month capacity and all the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.	Complied. The unit has stated that it will not store raw materials & products more than one month capacity. The unit has covered all the open storage with Tarpaulin to avoid dust emanation due to wind action
7.	The unit shall adhere to all the norms, criteria, conditions etc., prescribed by the Tamilnadu Pollution Control Board vide B.P.Ms.No.4 dated 02.07.2004, B.P.Ms.No.55 dated 06.10.2005.	The unit has assured to comply
8.	The unit shall adhere to all the norms, criteria, conditions etc., prescribed by the Tamilnadu Pollution Control Board vide BP. No. 26, Dated: 30.07.2018.	The unit has assured to comply
9.	The unit shall ensure that the product quantity is within the consented capacity.	Complied. The unit has stated that the product quantity is within consented capacity
10.	The unit shall not go for expansion activity without prior consent of the Board.	The unit has assured to comply
11.	The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.	The unit has assured to comply
12.	The unit shall develop green belt with high rise & thick canopy trees such as Asoka, Bamboo etc in and around the periphery of the unit.	Green belt is being developed around the site.
13.	The unit shall obtain other permissions from the competent authorities whatever it is necessary for establishment/operation of the unit.	The unit has assured to comply
14.	The unit shall comply with the orders passed by the Hon'ble NGT in O.A.No.211 of 2021 from time to time.	The unit has assured to comply
15.	The unit shall furnish the electricity	The unit has assured to comply

	consumption details and the production details every month.	
16.	The unit shall not increase the production quantity at any cost without obtaining consent of the Board for the expansion activities.	The unit has assured to comply
17.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.
18.	In case of revision of consent fee by the Government, the institution shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.	The unit has assured to comply

#### Under Water act

1.	The unit shall commence the operation only after obtaining revocation order from the Board.	The unit has commenced its operation after obtaining revocation from the Board vide Procs. Dated 13.12.2022
2.	The unit shall dispose the sewage generated through Septic tank followed by soak pit arrangement.	Complied.
3.	The unit shall operate and maintain all the components of the Effluent Treatment Plant so as to achieve the discharge standards prescribed by the Board.	Complied. The unit has assured to operate and maintain all the components of the Effluent Treatment Plant so as to achieve the discharge standards prescribed by the Board
4.	The unit shall completely recycle the treated effluent in its process and shall ensure that there is no discharge of treated/untreated effluent from its premises.	Complied. Treated effluent is completely recycled
5.	The unit shall operate and maintain the water sprinkler arrangements to suppress the dust emission arising from the unit as proposed.	The unit has assured to comply
6.	The unit shall adhere to all the norms, criteria, conditions etc., prescribed by the Tamilnadu Pollution Control Board vide B.P.Ms.No.4 dated 02.07.2004, B.P.Ms.No.55 dated 06.10.2005.	The unit has assured to comply
7.	The unit shall adhere to all the norms, criteria, conditions etc., prescribed by the Tamilnadu Pollution Control Board vide BP. No. 26, Dated: 30.07.2018.	The unit has assured to comply
8.	The unit shall ensure that the product quantity is within the consented capacity.	Complied. The unit has stated that the product quantity is within consented capacity
9.	The unit shall not go for expansion activity without prior consent of the Board.	The unit has assured to comply
10.	The unit shall ensure that the effluent shall not gain access to any private	The unit has assured to comply

	land/well/public land/any water bodies.	
11.	The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.	The unit has assured to comply
12.	The unit shall develop green belt with high rise & thick canopy trees such as Asoka, Bamboo etc in and around the periphery of the unit.	Green belt is being developed around the site premises.
13.	The unit shall obtain other permissions from the competent authorities whatever it is necessary for establishment/operation of the unit.	The unit has assured to comply
14.	The unit shall comply with the orders passed by the Hon'ble NGT in O.A.No.211 of 2021 from time to time.	The unit has assured to comply
15.	The unit shall furnish the electricity consumption details and the production details every month.	The unit has assured to comply
16.	The unit shall not increase the production quantity at any cost without obtaining consent of the Board for the expansion activities.	The unit has assured to comply
17.	The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Complied. The unit has banned the usage of single use plastic in its premises.
18.	In case of revision of consent fee by the Government, the institution shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.	The unit has assured to comply

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE, CHENNAI**

**Original Application No. 211 of 2021(SZ)**

P. Palaniappan,  
S/o. Ponnusamy,  
Meenangadu, Masinaickenpatti PO,  
Salem District – 636 103.

...Applicant

**Vs**

The Ministry of Environment, Forest and Climate  
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Indira Paryavaran Bhavan,  
Jorbagh Road,  
New Delhi – 110 003.

...Respondents

**REPORT FILED ON BEHALF OF THE 4<sup>TH</sup> &  
9<sup>TH</sup> RESPONDENTS - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent- TNPCB:  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:30.03.2023**

**Date of hearing on:31.03.2023**